FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SHRI PARAMSUKH EDIBLE FOODS PRIVATE LIMITED

OPERATING IN EDIBLE FOOD INDUSTRY AT GWALIOR, MADHYA PRADESH

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor along with PAN & CIN	SHRI PARAMSUKH EDIBLE FOODS PRIVATE LIMITED Pan No.: ABDCS3588A CIN No.: U51909MP2020PTC050852
2.	Address of the Registered Office	Infront Of IIITM College, Near Hazira Police Station, Morena Link Road, Gwalior - 474015, Madhya Pradesh
3.	URL of website	Not Available
4.	Details of the place where the majority of fixed assets are located	Gwalior, Madhya Pradesh
5.	Installed capacity of main products/services	Not Applicable
6.	Quantity and value of main products/ services sold in the last financial year	Value = 3,73,09,75,205 Quantity = Not Known
7.	Number of employees/workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by emailing - cirp.spefpl@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by emailing - cirp.spefpl@gmail.com
10.	Last date of receipt of expression of interest	28.11.2025
11.	Date of issue of the provisional list of prospective resolution applicants	08.12.2025
12.	Last date of submission of objections to the provisional list	13.12.2025
13.	Date of issue of the final list of prospective resolution applicants	23.12.2025
14.	Date of issue of information memorandum, evaluation matrix, and request for resolution plans to prospective resolution applicants	28.12.2025
15.	Last date for submission of resolution plans	27.01.2026
16.	Process email id to submit Expression of Interest	cirp.spefpl@gmail.com
17.	Details of the Corporate Debtor's registration status as MSME	Not Known

Date: 13.11.2025
Place: Ahmedabad

Sd/-
Chirag Rajendrakumar Shah
Resolution Professional in the matter of
Shri Paramsukh Edible Foods Private Limited
IBBI/IPA-001/IP-P01169/2018-19/11837
AFA Valid Upto: 31st December, 2025
208, Ratnaraj Spring, Beside Navnirman Co. Op. Bank,
Opp. HDFC Bank House, Navrangpura, Ahmedabad-380009

Chirag R. Shah,

CHIRAG. R. SHAH
IBBI/IPA-001/IP-P01169/2018-19/11837
AHMEDABAD
INSOLVENCY PROFESSIONAL

HINDUSTAN COMPOSITES LIMITED

CIN No. L29120MH1964PLC012955

Regd.Office: A Tower, 8th Floor, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013 **Tel:** 022-66880100, **Fax:** 022-66880105 Visit us at **www.hindcompo.com**

EXTRACT OF UNAUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH SEPTEMBER, 2025

(Rs. In Lakhs, except per share data)

Sr. No.	Particulars	Standalone			Consolidated		
		Three Months Ended 30-Sep-25 (Unaudited)	Half Year Ended 30-Sep-25 (Unaudited)	Three Months Ended 30-Sep-24 (Unaudited)	Three Months Ended 30-Sep-25 (Unaudited)	Half Year Ended 30-Sep-25 (Unaudited)	Three Months Ended 30-Sep-24 (Unaudited)
1	Total income from operations (Net)	8,858	17,566	7,695	8,858	17,566	7,695
2	Net Profit after tax *	528	1,274	929	528	1,274	929
3	Total Comprehensive Income for the period (Comprising profit for the period (after tax) and other comprising income (after tax))	2,814	5,563	7,368	2,814	5,563	7,368
4	Paid-up Equity Share Capital (Face Value Rs. 5/- each)	738	738	738	738	738	738
5	Earning per Share (Basic and Diluted) (Rs.)	3.58	8.63	6.29	3.58	8.63	6.29

* There is no extra ordinary item during the quarter and half year ended.

Note:

1 The above results were reviewed by the Audit Committee and approved by the Board of Directors in their meeting held on 12th November, 2025 and the Statutory Auditors of the Company have carried out a 'Limited Review' of the same.

2 The above is an extract of the detailed format of Financial Results filed with Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the Stock Exchanges website (www.bseindia.com,www.nseindia.com) and on Company's website (www.hindcompo.com).

3 Previous periods' figures have been rearranged / regrouped wherever considered necessary to conform to the presentation of the current period. All figures of financial results has been rounded off to nearest lakhs rupees.

For Hindustan Composites Limited
Sd/-
P.K. Choudhary
Managing Director
(DIN No.00535670)

Place : Mumbai
Dated : 12th November, 2025

SUYOG TELEMATICS LIMITED

CIN: L32109MH1995PLC091107

Regd. Office: Suyog House, Plot No 30, MIDC Central Road, Andheri, East Mumbai - 400093.
Tel.No.: 022-25795516/28390670 | **Email:** investor@suyogtelematics.co.in | **Website:** www.suyogtelematics.co.in

EXTRACT OF UNAUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2025

(₹ in Lakhs)

Sr. No.	Particulars	STANDALONE						CONSOLIDATED					
		Quarter Ended on			Half Year Ended		Year Ended	Quarter Ended on			Half Year Ended		Year Ended
		30-Sep-25	30-Jun-25	30-Sep-24	30-Sep-25	30-Sep-24	31st March 2025	30-Sep-25	30-Jun-25	30-Sep-24	30-Sep-25	30-Sep-24	31st March 2025
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
1.	Total Income from Operations	5,224.73	5,161.71	4,774.22	10,386.44	9,373.16	19,257.23	5,540.54	5,457.50	4,774.22	10,998.04	9,373.16	19,257.23
2.	Net Profit/(Loss) for the period (before Tax and Exceptional items)	2,189.49	2,132.25	2,476.60	4,321.74	4,561.49	5,600.14	2,194.21	2,173.50	2,476.60	4,367.72	4,561.49	5,600.14
3.	Net Profit/(Loss) for the period before tax (after Exceptional items)	2,189.49	2,132.25	2,476.60	4,321.74	4,561.49	5,600.14	2,194.21	2,173.50	2,476.60	4,367.72	4,561.49	5,600.14
4.	Net Profit/(Loss) for the period after tax (after Exceptional items)	1,658.68	1,701.27	2,026.89	3,359.95	3,715.61	4,055.39	1,662.28	1,732.13	2,026.89	3,394.43	3,715.61	4,055.39
5.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	1,658.40	1,701.35	2,028.10	3,359.76	3,721.49	4,070.30	1,662.00	1,732.22	2,028.10	3,394.23	3,721.49	4,070.30
6.	Paid up Equity Share Capital (Face Value of ₹10/- per Equity Share)	1,118.96	1,118.96	1,080.25	1,118.96	1,080.25	1,113.24	1,118.96	1,118.96	1,080.25	1,118.96	1,080.25	1,113.24
7.	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	-	-	38,924.92	-	-	-	-	-	38,924.92
8.	Earnings Per Share (of ₹10/- each) (for continuing and discontinued operations) -												
	Basic	14.84	15.22	19.66	30.06	34.40	34.55	14.87	15.49	19.66	30.37	34.40	34.55
	Diluted	13.57	14.40	19.66	27.48	34.40	31.61	13.60	14.65	19.66	27.77	34.40	31.61

Note:

1. The above unaudited results,which have been subjected to limited review report by the statutory Auditors of the Company are published in accordance with regulation 33 of the SEBI (LODR) Regulations, have been reviewed by the audit committee and approved and taken on record by the Board of Directors at its meeting held through Video Conferencing on 11th November 2025. The financials results are prepared in accordance with Indian Accounting Standards (Ind AS) as prescribed under Section 133 of the Companies Act, 2013 read with Companies (Indian Accounting Standards) Rules, Companies (Indian Accounting Standards) (Amendment) Rules and other accounting standards generally accepted in India.
2. The above financial results is an extract of the detailed format of the financial results filed with the stock exchange under Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulation 2015 the full format are available on the website of the Company i.e. www.suyogtelematics.co.in under investor tab and on the website of BSE i.e. www.bseindia.com and on National Stock Exchange i.e. www.nseindia.com.

For Suyog Telematics Limited
Sd/-
Aarti Shukla
Company Secretary & Compliance Officer

Place : Mumbai
Date : 11th November, 2025

Advanced Enzyme Technologies Limited

CIN No.: L24200MH1989PLC051018
Regd. Office and Corporate Office: Sun Magnetica, 5th Floor, Near LIC Service Road, Louiswadi, Thane-400604, Maharashtra, India. Tel No: +91-22-41703220, Fax No: +91-22-25835159
Website: www.advancedenzymes.com, Email Id: sanjay@advancedenzymes.com

EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR QUARTER AND SIX MONTHS ENDED SEPTEMBER 30, 2025

(₹ in million except the Earnings per share)

Particulars	QUARTER ENDED			SIX MONTHS ENDED		YEAR ENDED
	30/09/2025 Unaudited	30/06/2025 Unaudited	30/09/2024 Unaudited	30/09/2025 Unaudited	30/09/2024 Unaudited	31/03/2025 Audited
Total income from operations	1,845.28	1,859.14	1,460.95	3,704.42	3,006.19	6,369.10
Net Profit / (Loss) for the period (before tax, exceptional and/ or extraordinary items)	595.41	549.00	422.09	1,144.41	908.82	1,873.64
Net Profit / (Loss) for the period before tax (after exceptional and/ or extraordinary items)	595.41	549.00	422.09	1,144.41	908.82	1,873.64
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	447.33	404.40	333.93	851.73	683.69	1,339.74
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	759.40	442.11	382.94	1,201.51	734.56	1,527.96
Equity Share Capital	223.76	223.76	223.65	223.76	223.65	223.76
Reserves excluding Revaluation Reserve as per the last audited Balance Sheet						13,984.87
Earnings Per Share of ₹ 2 each (not annualised) (for continuing and discontinued operations)						
Basic	3.87	3.57	2.94	7.44	5.99	11.72
Diluted	3.87	3.57	2.93	7.43	5.98	11.71

Notes :-

(i) The above unaudited consolidated financial results were reviewed by the Audit Committee and thereafter approved by the Board of Directors at their meeting held on 12 November 2025.

(ii) The above is an extract of the detailed format of unaudited consolidated financial results for the quarter and six months ended on 30 September 2025 filed with Stock Exchanges under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly financial results is available on the website of the Company: www.advancedenzymes.com and on the website of the BSE Ltd.: www.bseindia.com and National Stock Exchange of India Ltd.: www.nseindia.com.

(iii) The key standalone financial information are as under:

Particulars	QUARTER ENDED			SIX MONTHS ENDED		YEAR ENDED
	30/09/2025 Unaudited	30/06/2025 Unaudited	30/09/2024 Unaudited	30/09/2025 Unaudited	30/09/2024 Unaudited	31/03/2025 Audited
Total income from operations	1,157.48	1,250.24	773.78	2,407.72	1,633.35	3,514.11
Profit before tax	296.19	813.96	123.21	1,110.15	844.77	1,205.28
Profit after tax	222.82	739.81	91.26	962.63	761.82	1,024.20

By Order of the Board
M.M. Kabra
Wholetime Director
DIN : 00148294

Place: Thane
Dated: 12 November 2025

SUNITA TOOLS LIMITED

(Formerly known as Sunita Tools Private Limited)

Registered Off. : Survey No.66, Plot No. A, Valiv, Sativali Road, Vasai East, Palghar, Vasai East IE, Thane, Vasai, Maharashtra, India, 401208 | **Tel No.:** 9136019995 | **CIN:** U29220MH1988PLC045850
Website: www.sunitatools.com | **Email ID:** info@sunitatools.com

NOTICE

Notice is hereby given that:

A. EXTRA ORDINARY GENERAL MEETING:

NOTICE is hereby given that the Extra Ordinary General Meeting of the Members of the Sunita Tools Limited will be held on Saturday, December 06, 2025 at 01:00 P.M. through Video Conferencing/ Other Audio/Video means (VC/OAV) to transact the following business:

Item No.	Description of the Resolution
1.	TO INCREASE IN AUTHORISED CAPITAL AND CONSEQUENT ALTERATION TO THE CAPITAL CLAUSE OF THE MEMORANDUM OF ASSOCIATION
2.	TO APPROVE THE ISSUE OF WARRANTS CONVERTIBLE INTO EQUITY SHARES ON PREFERENTIAL BASIS

The Notice of EGM has been sent to Members in electronic form to the Email-IDs registered with their Depository Participants (in case of electronic shareholding)/the company's Registrar and share transfer Agent (in case of physical shareholding). For members whose Email IDs are not registered, we request shareholders to update their email ids with the depositories/ RTA as soon as possible. The Notice may also be accessed on the website of the company at www.sunitatools.com and website of National Securities Depository Limited ('NSDL') www.evoting.nsdl.com and Bombay Stock Exchange (BSE) at https://www.bseindia.com/

B. REMOTE E-VOTING:

In compliance with the provision of Section 108 of the Companies Act, 2013 read with the rules made there under and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, The Company has offered remote e-voting facility for transacting the business through National Securities Depository Limited (NSDL) to enable the members to cast their votes electronically. Necessary arrangements have been made by the company with NSDL to facilitate e-voting. The details pursuant to the act are as under:

- The e-voting period will commence on Tuesday, December 02, 2025 (9:00 A.M.) and ends on Friday, December 05, 2025. (5:00 P.M.) IST. Thereafter, the e-voting module will be disabled.
- The voting rights of Members shall be in proportion to their share of paid-up capital of the Company as on the cut-off date Saturday, November 29, 2025. Once a vote is cast by the member, he/she shall not be allowed to change it subsequently.
- Any person who becomes a member of the Company after dispatch of Notice and holding shares as on cut-off date may write to NSDL on the e-mail ID i.e. evoting@nsdl.com requesting for the User ID and password. If the member is already registered with NSDL for e-voting, the member can use the existing User ID and Password for casting their vote through Remote e-voting. The detailed procedure pertaining to the User ID and Password is also provided in the Notice of the EGM.

For more information, kindly refer Notice of the meeting available on the company's website and NSDL.

Sunita Tools Limited
(Formerly known as Sunita Tools Private Limited)
Sd/-
Rupal Dedhia
Company Secretary & Compliance Officer

Place: Thane
Dated: November 12, 2025

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

SHRI PARAMSUKH EDIBLE FOODS PRIVATE LIMITED

OPERATING IN EDIBLE FOOD INDUSTRY AT GWALIOR, MADHYA PRADESH
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1	Name of the corporate debtor along with PAN & CIN	**SHRI PARAMSUKH EDIBLE FOODS PRIVATE LIMITED** **Pan No.: ABDCS3588A** **CIN No.: U51909MP2020PTC050852**
2	Address of the registered office	Infront Of IIITM College, Near Hazira Police Station, Morena Link Road, Gwalior - 474015, Madhya Pradesh
3	URL of website	Not Available
4	Details of place where majority of fixed assets are located	Gwalior, Madhya Pradesh
5	Installed capacity of main products/ services	Not Applicable
6	Quantity and value of main products/ services sold in last financial year	Value = 3,73,09,75,205 Quantity = Not Known
7	Number of employees/ workmen	NIL
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by emailing-cirp.spefpl@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by emailing-cirp.spefpl@gmail.com
10	Last date for receipt of expression of interest	28.11.2025
11	Date of issue of provisional list of prospective resolution applicants	08.12.2025
12	Last date for submission of objections to provisional list	13.12.2025
13	Date of issue of final list of prospective resolution applicants	23.12.2025
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	28.12.2025
15	Last date for submission of resolution plans	27.01.2026
16	Process email id to submit Expression of Interest	cirp.spefpl@gmail.com
17	Details of the corporate debtor's registration status as MSME	Not Known

Sd/-
Chirag Rajendrakumar Shah
Deemed Resolution Professional in the matter of Shri Paramsukh Edible Foods Private Limited
IBBI/IPA-001/IP-P01169/2018-19/11837
AFA Valid Upto: 31st December, 2025
208, Ratnaraj Spring, Beside Navnirman Co. Op. Bank, Opp. HDFC Bank House, Navrangpura, Ahmedabad-380009

Date: 13.11.2025
Place: Ahmedabad

TYGER CAPITAL PRIVATE LIMITED

(formerly known as Adani Capital Private Limited)
Regd Office Address: Adani House, 56 Shrimali Society, Navrangpura, Ahmedabad - 380009, Gujarat, India
CIN: U65990GJ2016PTC093692, **Tel:** +91 22 6241 1200, **Fax:** +91 22 2652 0650, **Website:** www.tyger.in

EXTRACT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED SEPTEMBER 30, 2025

(₹ in millions)

Sr. No.	PARTICULARS	Quarter Ended 30-Sep-25 (Unaudited)	Quarter Ended 30-Sep-24 (Unaudited)	Year Ended 31-Mar-25 (Audited)
1	Total Income from Operations	2,287.09	1,813.19	7,206.59
2	Net Profit / (Loss) for the period (before tax, exceptional and / or extraordinary items)	411.90	342.07	1,021.49
3	Net Profit / (Loss) for the period before tax (after exceptional and / or extraordinary items)	411.90	342.07	1,021.49
4	Net Profit / (Loss) for the period after tax (after exceptional and / or extraordinary items)	303.69	254.95	766.57
5	Total Comprehensive Income for the period [Comprising of Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	300.95	255.99	767.00
6	Paid up Equity Share Capital	438.34	388.02	388.02
7	Reserves (Excluding Revaluation Reserves)	3,097.68	2,018.33	2,499.93
8	Securities Premium Account	16,802.92	13,853.24	13,853.24
9	Money received against Share Warrants	-	750.00	750.00
10	Net Worth	20,338.94	17,009.59	17,491.19
11	Paid up Debt Capital / Outstanding Debt	34,559.32	28,937.01	32,536.24
12	Outstanding Redeemable Preference Shares	-	-	-
13	Debt Equity Ratio	1.70	1.70	1.86
14	Earnings per equity share			
	Basic (₹) (Not Annualized)	6.94	6.57	19.76
	Diluted (₹) (Not Annualized)	6.89	6.57	19.76
15	Capital Redemption Reserve	-	-	-
16	Debenture Redemption Reserve	NA	NA	NA
17	Debt Service Coverage Ratio	NA	NA	NA
18	Interest Service Coverage Ratio	NA	NA	NA
19	Liquidity Coverage Ratio (%)	532.70%	NA	193.78%

Notes:

1. The above is an extract of the detailed format of standalone quarterly financial results filed with the stock exchanges under regulation 52 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), as amended. The full format of the standalone quarterly financial results are available on the website of the Stock Exchange **www.bseindia.com** and on the Company's website **www.tyger.in**.
2. For the other line items referred in regulation 52 (4) of the Listing Regulations, as amended, pertinent disclosures have been made to the Stock Exchange(s) (Bombay Stock Exchange) and can be accessed on the URL **www.bseindia.com**.
3. The above standalone financial results of the Company are reviewed and recommended by the Audit Committee and have been approved by the Board of Directors of the Company at their respective meetings held on November 12, 2025. The said standalone financial results have also been subjected to a limited review by the statutory auditors MSKA & Associates on which they have expressed an unmodified conclusion.
4. Figures for the previous periods / year have been regrouped / reclassified wherever necessary to confirm with the current period / year presentation.

For and on behalf of Board of Directors
Sd/-
Mr. Gaurav Gupta
Managing Director & CEO
DIN: 01669109

Date : November 12, 2025
Place : Mumbai

UNITED DRILLING TOOLS LTD

CIN : L29199DL1985PLC015796
REGD. OFFICE : 139 A, First Floor, Antriksh Bhawan, 22, Kasturba Gandhi Marg, New Delhi - 110001
E-mail ID - COMPSECT@UDTLTD.COM, Website - WWW.UDTLTD.COM Phone No. 0120-4213490, 4842400, Fax No. 0120-2462674

EXTRACT OF UNAUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2025

(₹ in Lacs, Except EPS)

Sr. No.	Particulars	STANDALONE						CONSOLIDATED					
		Quarter ended			Half Year ended		Year ended	Quarter ended			Half Year ended		Year ended
		30-Sep-25	30-Jun-25	30-Sep-24	30-Sep-25	30-Sep-24	31-Mar-25	30-Sep-25	30-Jun-25	30-Sep-24	30-Sep-25	30-Sep-24	31-Mar-25
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
I	Total Income	5,703.95	3,224.73	5,241.89	8,928.68	10,718.94	17,508.52	5,678.50	3,198.76	4,893.07	8,877.26	10,358.74	17,001.44
II	Net Profit before Exceptional & Extraordinary items and tax	813.47	412.52	609.38	1,225.99	1,225.62	1,963.60	816.97	414.77	619.67	1,231.74	1,241.58	1,988.21
III	Net Profit before Extraordinary items and tax	813.47	412.52	609.38	1,225.99	1,225.62	1,963.60	816.97	414.77	619.67	1,231.74	1,241.58	1,988.21
IV	Net Profit Before Tax	813.47	412.52	609.38	1,225.99	1,225.62	1,963.60	816.97	414.77	619.67	1,231.74	1,241.58	1,988.21
V	Net Profit/(Loss) for the period	572.38	291.49	409.73	863.87	840.88	1,491.92	575.43	295.67	413.83	871.10	848.20	1,502.52
VI	Total Comprehensive Income for the period, net of tax	571.53	290.67	409.16	862.20	840.93	1,488.65	574.60	294.84	413.26	869.44	848.25	1,499.23
VII	Paid-up Equity Share Capital (Face Value of Rs. 10/- each)	2,030.31	2,030.31	2,030.31	2,030.31	2,030.31	2,030.31	2,030.31	2,030.31	2,030.31	2,030.31	2,030.31	2,030.31
VIII	Other Equity	24,899.23	-	23,754.74	24,899.23	23,754.74	24,280.67	25,016.18	-	23,860.18	25,016.18	23,860.95	24,390.14
IX	Earning Per Share (from Continuing Operations)												
	(a) Basic	2.81	1.43	2.02	4.25	4.14	7.33	2.83	1.45	2.04	4.28	4.18	7.38
	(b) Diluted	2.81	1.43	2.02	4.25	4.14	7.33	2.83	1.45	2.04	4.28	4.18	7.38

Notes:-

1 The Company's and its subsidiary's Business activities falls within a single business segment (Engineering) in terms of Accounting Standard - 17 of ICAI.

2 The statement includes the results of the following entities: (a) United Drilling Tools Ltd. (Parent) (b) P Mittal Manufacturing Pvt. Ltd. (wholly owned subsidiary).

3 Previous period's figures have been regrouped/rearranged and reclasified, whereever necessary.

4 Given the nature of business of the Company and product mix in the respective quarter, the results of any quarter may not be a true and/or proportionate reflection of the annual performance of the Company. Further quarter to quarter results are also affected by the type of the products manufactured/sold during that quarter.

5 The above unaudited quarterly financial results (Standalone & Consolidated) have been reviewed by the Audit Committee & approved by the Board of Directors at their meeting held on November 12, 2025. The Statutory Auditor's has carried out "Limited Review" of the same. These are being filed with the BSE Ltd. and National Stock Exchange of India Ltd. For more details on unaudited results, visit our website - www.udtltd.com, and webiste of exchange(s) i.e; www.bseindia.com and www.nseindia.com.

6 The unaudited quarterly Financial Results (Standalone & Consolidated) of the Company have been prepared in accordance with Indian Accounting Standards (Ind-AS) notified under section 133 of Companies (Indian Accounting Standards) Rules, 2015, as ammended by the Companies (Indian Accounting Standards) (Ammendment) Rules, 2016 and the other accounting principles generally accepted in India.

7 The above is an abstract of the detailed format of unaudited quarterly financial results (Standalone & Consolidated) for the second quarter and half year ended September 30, 2025, filed with the stock exchange(s) under regulations 33 and other applicable regulations of SEBI LODR Regulations, 2015.

For United Drilling Tools Ltd.
Sd/-
Kanal Gupta
Managing Director

Date - 12/11/2025
Place - Noida